

State-wise demand of Petroleum Products

759. SHRI SATYA GOPAL MISRA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what is the demand of kerosene, diesel and other petroleum products of each State, with State-wise and product-wise details;

(b) allocation made by the Central Government to the States during the last three years, with State-wise, Year wise, production details;

(c) quantities actually supplied to States during the above mentioned period;

(d) is there any shortfall between allocation and actual supply;

(e) if so, the reasons thereof; and

(f) steps to be taken by Government so that no State should suffer due to less supply with details thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) to (f). The requisite information is being collected and will be laid on the Table of the Sabha.

Setting up Oil Refinery in Tamil Nadu

760. SHRI D. S. A. SIVAPRAKASAM: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have taken any step to find out the feasibility of setting up an oil refinery in Vedaranyam, Tamilnadu; and

(b) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBAIR SINGH): (a) and (b). Since the commercial potential of the crude oil find in the Cauvery basin has still to be assessed, the question of initiating any feasibility study does not arise, at this stage.

Amount paid to news agencies in India and abroad

761. SHRI D. S. A. SIVAPRAKASAM: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether A.I.R. pays any amount to any news agency in India and abroad;

(b) if so, the details of the news agencies in India and abroad and the amount paid to each agency during the last two years; and

(c) whether any news agency has been added or deleted during those years, if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) and (b). All India Radio is subscribing to four News Agencies in India only. The details and the amount paid annually to each News Agency during the last two years are given below:—

	1980-81 Rs.
PTI	34,18,800
UNI	25,47,600
Hindustan Samachar	5,25,360
Samachar Bharati	4,63,200
	1981-82
PTI	34,18,800
UNI	25,47,600
Hindustan Samachar	5,25,360
Samachar Bharati	4,63,200

(c) No, Sir.

Installation of Telephone Exchanges in Sundarbans area of West Bengal

762. SHRI SANAT KUMAR MANDAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the progress made so far in the installation of telephone Exchanges or

RAX in market places to Amghara, Bodra, Merigange, hatgachhia, Malancha and Chota Mollakhali in Sunderbans Area in West Bengal;

(b) whether the work was expected to be completed during 1981-82 but has not been done so far; if so, the reasons therefor; and

(c) when is the project likely to be completed and the Telephone Services started in this backward area?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA):

(a) There is no registered demand for telephone connections at these places indicating lack of potential for installation of telephone exchanges at Amghara, Bodra, Merigange, Hatgachhia, Malancha and Chota Mollakhali. However, long distance public telephone/combined offices facility is available at the above villages excepting Hatgachhia and Chota Mollakhali. At these two places also, plan has been sanctioned to provide LDPT (Long Distance Public Telephones) Combined Offices facility during 1982-83.

(b) and (c). Do not arise.

Assets, Turnover and Profits of top ten Industrial Houses

763. SHRI SANAT KUMAR MANDAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the total assets, turnover and profits of the top ten Industrial houses during each of the years 1979, 1980 and 1981;

(b) the steps taken by Government to curb their monopoly in wealth-raising; and

(c) the names of the sister companies under their control and those inter-linked with them?

THE MINISTER OF STATE IN THE MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) Statement—I which indicates the information desired for the

years 1979 and 1980. Similar information for 1981 is not available, as the balance sheets of some of the companies for 1981 are not yet due is laid on the Table of the House. [Placed in Library. See No. LT-4230/82].

(b) One of the objectives of the Monopolies & Restrictive Trade Practices Act is to ensure that the operation of the economic system does not result in the concentration of the economic power to the common detriment. This objective is sought to be achieved through the regulatory provisions in the MRTP Act relating to the proposals of the MRTP and dominant houses for substantial expansion, establishment of new undertakings, merger, amalgamation, take-over, etc., also keeping in view the current industrial policy of the Central Government.

(c) Statement II which provides the list of undertakings registered under the MRTP Act and shown under each of the 10 top industrial houses as on 31-12-1980 is laid on the Table of the House. [Placed in Library. See No. LT. 4230/82.]

Curbing salary and other amenities of senior executive of large Industrial Houses

764. SHRI SANAT KUMAR MANDAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) Whether he is aware of the fabulous salaries and perks and other amenities drawn by the senior executives of the large industrial houses and they conceal huge perks drawn by them on company's account like unlimited quantity of petrol, entertainment supply of gadgets and lavish furniture at residences arranged at company's cost and host of other benefits—unaccounted while publishing the statement pursuant to provisions of Section 217 (2A) of the Companies Act, 1956, read with Companies (Particulars of Employees) Rules in their Annual Reports;